## NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 05/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

:

PETITION NUMBER

: CP/635/(IB)/2017

NAME OF THE PETITIONER(S)

: CHAVA BHARAT KUMAR & 2ORS

NAME OF THE RESPONDENT(S)

: LEATHER EXPORT HOUSE INDIA PVT LTD

**UNDER SECTION** 

: 9 RULE 6

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

1) P. Sukimer 2) K. Ckirshnownulty Operation auditors

## **ORDER**

Counsel for the Petitioner present and submitted that the notice that has been sent to the Registered Office of the Corporate Debtor has been returned with the endorsement 'not known'. In view of this, the Applicant is directed to serve the notice on the Corporate Debtor by way of substituted service by publishing notice in the newspaper one in English and another in vernacular having wide circulation in the area where the Registered Office of the Corporate Debtor is situated and file the proof thereof on next date of hearing. Counsel for the Applicant has also submitted one affidavit and bank certificate in compliance with the provisions of section 9(3)(b)and(c) of IBC, 2016. The same is placed on record. Put up on 21.12.2017 at 10.30 A.M.

MEMBER (JUDICIAL)

ghk